

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 129
IA/304(AHM)2021 in CP(IB) 503 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Huhtamaki PPL Ltd
V/s
Manpasand Beverages Ltd

.....Applicant

.....Respondent

Order delivered on 20.10.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel appeared through VC however
did not mention his name.
For the Suspended Management : Advocate, Mr. Jaimin Dave.

ORDER

Since, CIRP of the Corporate Debtor is stayed by the Hon'ble Supreme Court in other matter, this matter stands adjourned to 22.11.2021.



(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)